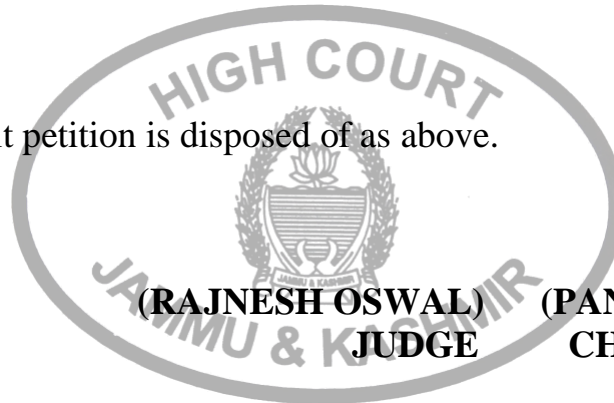


5. A demand to the proper authority is a sine qua non for issuance of writ in the nature of mandamus. But we do not find that the petitioners have approached the appropriate authority so as to bring their concern to their notice for any appropriate action.

6. In view of the above facts and circumstances, we dispose of this writ petition with liberty to the petitioners to submit a comprehensive representation regarding the registration and vaccination of the prisoners to the Director General of Prisons, UT of J&K. In the event, any such representation is submitted, the Director General of Prisons, would consider it and take all possible immediate steps for the registration and the vaccination of the prisoners or may formulate a policy or a scheme so that no inmate of the jail remains unvaccinated.

7. The writ petition is disposed of as above.



(RAJNESH OSWAL)
JUDGE

(PANKAJ MITHAL)
CHIEF JUSTICE

Jammu
30.04.2021
Tilak